किया है और हरियाणा सरकार ने भी अपने बजट में इसकी घोषणा की है। इसमें चार लाइन पड़ेंगी, तीन राजस्थान के लिए जाएंगी, जिससे राजस्थान के चार डिस्ट्रिक्ट्स, सीकर, झुन्झुनु, चूरु और नीम का थाना में वह पानी सप्लाई होगा और 1917 क्यूसेक पानी इतना है कि हमारे यहां राजस्थान में बनास नदी जो सबसे बड़ा बांध बीसलपुर पीने के पानी के लिए बना है, उससे पांच गुना पानी होगा। इससे पूरा शेखावाटी, जो वीरों की धरती है, इसके बारे में मैंने एक बार कहा था कि -

"शेखा जी की शेखावाटी, टीबा डूंगर बालू माटी,
जन्में जाट, जंगला जांटी, बुद्धि री धूल बाणिया बांटी।।"

ऐसी जो शेखावाटी है, उस शेखावाटी के लिए यह अमृत का काम करेगा। इसके लिए दोनों सरकारों ने समझौता किया है और भारत सरकार ने इसमें 80 प्रतिशत धन देने के लिए तय किया है। इस कारण से माननयी मोदी जी और माननीय अमित शाह जी ने इसमें हस्तक्षेप किया था। इनके कारण ही तीनों का समझौता हुआ है, जो 30 साल तक पेंडिंग रहा। मैं आपके माध्यम से यह मांग करना चाहूंगा ...(**समय की घंटी**)...

MR. DEPUTY CHAIRMAN: The hon. Member, Shri Dhananjay Bhimrao Mahadik (Maharashtra), associated himself with the Zero Hour matter raised by the hon. Member, Shri Ghanshyam Tiwari.

धन्यवाद, घनश्याम तिवाड़ी जी। माननीय श्री सामिक भट्टाचार्य।

Concern over the attempt to challenge the Writ of the Parliament by executive authority

SHRI SAMIK BHATTACHARYA (West Bengal): Mr. Deputy Chairman, Sir, I am grateful to you for giving me this opportunity to speak here.

(MR. CHAIRMAN *in the Chair.*)

Sir, having passed by both the Houses of Parliament and signed by the hon. President of India, three new criminal laws, namely, the Bharatiya Nayaya Sanhita, the Bhartiya Nagrik Suraksha Sanhita, and the Bharatiya Sakshya Adhiniyam, what is happening in West Bengal? यह दोनों सदनों में पारित होने के बाद, जब राष्ट्रपति जी के हस्ताक्षर हो गए, तो West Bengal Government completely challenged this procedure. गवर्नमेंट का कहना है कि जिस तरीके से ये तीनों बिल संसद में पास कराए गए, वह unconstitutional है। And, they have formed a seven-member Committee, headed by a retired Chief Justice. सर, यह पूरा सदन ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Member, an issue can be raised provided it lies in the domain of the Rajya Sabha. Please. Nothing is going on record. Now, Question Hour. *...(Interruptions)...*

ORAL ANSWERS TO QUESTIONS

Excise duty shared with rural local bodies

*91. SHRI IMRAN PRATAPGARHI: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether any share of Excise Duty received by Government is also shared with the rural local bodies;
(b) if so, the details thereof, State-Wise; and
(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) Sir, the Finance Commission has the mandate under article 280 (3) (bb), of the Constitution of India, to recommend "the measures needed to augment the Consolidated Fund of a State to supplement the resources of the Panchayats."

As per recommendations of Central Finance Commission, the Union Ministry of Panchayati Raj recommends to the Union Finance Ministry for release of grants to Rural Local Bodies of various States. These recommendations are based on eligibility conditions fixed by the current Finance Commission and are placed as **Annexure A**.

The State-wise allocation of the Fifteenth Finance Commission grants (2021-26) to Rural Local Bodies is at **Annexure B**.

The Central Finance Commission is constituted by the Union Finance Ministry and its recommendations are also made to the Finance Ministry. The Ministry of Panchayati Raj receives recommendations with regard to funds allocated for Rural Local Bodies.